

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
IB-601/ND/2023

IN THE MATTER OF:
Praveen Gupta

... **Applicant/Petitioner**

Versus

Manoj Kumar Jain

... **Respondent**

Under Section: 94(1) of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Milan Singh Negi, Adv. Nikhil Kumar Jha

For the Erstwhile RP : Adv. Mahima Singh, Adv. Komal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the erstwhile RP to Principal Borrower objected to the application by espousing that the present applications have been filed with ulterior motives to defeat the Order passed by the Hon'ble Supreme Court in avoidance application. According to her, when the date of the order passed by the Hon'ble Supreme Court, upholding the order passed by the Hon'ble NCLAT, in terms of which the order passed by this Adjudicating Authority was approved is 31.07.2023, the present petition could be preferred in August, 2023.

Let the application be listed for hearing on 08.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)